

- (1) G.S.R. 541 (E), dated the 21st July, 2009, publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2009.
- (2) G.S.R. 542 (E), dated the 21st July, 2009, publishing the Indian Administrative Service (Pay) Second Amendment Rules, 2009.
- (3) G.S.R. 770 (E), dated the 20th October, 2009, publishing the Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2009.
- (4) G.S.R. 771 (E), dated the 20 October, 2009, publishing the Indian Police Service (Pay) Fifth Amendment Rules, 2009.
- (5) G.S.R. 819 (E), dated the 12th November, 2009, publishing the Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2009.
- (6) G.S.R. 820 (E), dated the 12th November, 2009, publishing the Indian Administrative Service (Pay) Fourth Amendment Rules, 2009. [Placed in Library. For (1) to (6) See No. L.T. 888/15/09]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under clause (5) of article 320 of the Constitution of India:
 - (1) G.S.R. 544 (E), dated the 22nd July, 2009, publishing the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2009.
 - (2) G.S.R. 727 (E), dated the 7th October, 2009, publishing the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2009. [Placed in Library. For (1) and (2) See No. L.T. 889/15/09]

Notification of the Ministry of Communications and Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SACHIN PILOT): Sir, I lay on the Table, under Section 37 of the Telecommunication Regulatory Authority of India Act, 1997, a copy (in English and Hindi) of the Ministry of Communications and Information Technology (Department of Telecommunications) Notification No. 116-4/2009-MN (Vol. II), dated the 24th September, 2009, publishing the Telecommunication Mobile Number Portability Regulations, 2009. [Placed in Library. See No. L.T. 862/15/09]

Reports and Accounts (2007-08) of various hotels and related papers

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): Sir, I lay on the Table:

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:
 - (i) (a) Tenth Annual Report and Accounts of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2007-08, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.